

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:381

ANSWERED ON:21.11.2000

UTILIZATION OF GRANTS BY THE NGOS

JAI PRAKASH;JASWANT SINGH YADAV;M.V.CHANDRASHEKHARA MURTHY;NARESH KUMAR PUGLIA

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government are aware of the fact that anti-national activities are being undertaken with the grant received by the Non-Government Organisations;

(b) if so, the details in this regard;

(c) the steps being taken by the Government to check such undesirable activities;

(d) whether the Union Government propose to enact a new legislation to regularise the use of foreign contributions by NGOs and other institutions in the country; and

(e) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (CH. VIDYASAGAR RAO)

(a) to (c): Reports about the misutilisation of foreign contribution by voluntary associations, whenever received, are enquired into and action taken against the concerned associations under the relevant provisions of the Foreign Contribution (Regulation) Act, 1976. The action includes, prohibiting the association from accepting any foreign contribution, freezing of its bank accounts and prosecution in a court of law.

(d) & (e): The Government is currently engaged in an exercise to finalise the changes required in the law governing the receipt and utilisation of foreign contribution by voluntary associations.